

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.06/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE PARTIES: Mr. Mukesh Balabhai Patel
V/s.
M/s. Tulip Shapes & Structures Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
(1)	SONAL	Counsel for Petitioners	sonal
(2)	Gaurangi Pyarad	Advocate for Respondent No. 1-5	gopya

ORDER

CP No.06/241-242/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present. From the side of the Respondent, two letters were written, as intimated by the Learned Representative, dated 16.01.2017 and 03.02.2017, therein made a proposal for an appointment of independent Chairman.
2. When asked about the said proposal, the Learned Representative of the Petitioner has stated that the said proposal is not acceptable and the pleadings have already been completed. Therefore, the Petition should be heard finally.
3. Under the circumstances, by consent this Petition is now enlisted for final hearing on **14.03.2017**.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

7th February, 2017.